

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2508  
TO BE ANSWERED ON 10.08.2023**

**ACKNOWLEDGING THE RIGHTS OF DOMESTIC WORKERS**

**2508. SHRI MASTHAN RAO BEEDA:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government is intending to introduce comprehensive, uniformly applicable national law that ensures domestic workers have decent working conditions and fair terms of employment;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether Government is considering ratifying the International Labour Organisation (ILO) 189th Convention for enforcing the minimum age for employment and implementing preventive measures against violence towards such employees; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) & (b): The Unorganized Workers' Social Security Act, 2008, now subsumed in the Code on Social Security, 2020, provides for social security to all unorganized workers including domestic workers. Ministry of Labour and Employment has enacted four Labour Codes by subsuming 29 central labour laws. The new Labour Codes, viz Code on Wages, 2019, Code on Occupational Safety, Health and Working Conditions, 2020 and Social Security Code, 2020 provide inter-alia for decent working conditions, wages, safety, grievance redressal mechanisms and other social security benefits to all categories of workers including domestic workers.**

**(c) & (d): India is one of the founding members of ILO. India has ratified 47 ILO Conventions as of now. Convention No. 189 of the ILO concerning 'Domestic Workers Convention, 2011' has not been ratified by India. The Government of India ratifies an ILO Convention only when the Government is satisfied that the existing laws and regulations are in full conformity with the said Convention.**

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